

ASSAM ACT XIX OF 1973

[Received the assent of the Governor on the 27th December, 1973]

THE ASSAM AID TO INDUSTRIES (SMALL AND COTTAGE INDUSTRIES) (AMENDMENT) ACT, 1973

[Published in the *Assam Gazette*, Extraordinary dated the 31st December, 1973]

An

Act

further to amend the Assam Aid to Industries (Small and Cottage Industries) Act, 1955

Preamble.

Whereas it is expedient further to amend the Assam Aid to Industries (Small and Cottage Industries) Act, 1955, hereinafter called the principal Act, in the manner hereinafter appearing.

Assam Act II of 1955.

It is hereby enacted in the Twenty-fourth year of the Republic of India as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Aid to Industries (Small and Cottage Industries) (Amendment) Act, 1973.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Deletion of Section 3.

2. Section 3 of the principal Act shall be deleted.

Amendment of Section 4.

3. In sub-section (1) of Section 4 of the principal Act,—

(1) In between the words "such limit" and "as may be prescribed", the words "and on such terms and conditions" shall be inserted;

(2) for the words and figure "Rs.20,000 only" occurring in between the words "up to" and "may", the words and figures "Rs.7,500 in case of unemployed engineers/technologists/technicians and up to Rs.5,000 in other cases" shall be substituted;

(3) for the words "Cottage Industries Department" wherever occurring, the word "Government" shall be substituted;

(4) for the word and figure "Rs.20,000" occurring in between the words "exceeding" and "should", the word and figure "Rs.10,000" shall be substituted.